

TRIPURA



GAZETTE

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PART-- I --Orders and Notifications by the Government of Tripura, the High Court, Government Treasury etc.

GOVERNMENT OF TRIPURA
OFFICE OF THE DISTRICT MAGISTRATE & COLLECTOR
SEPAHIJALA DISTRICT, BISHRAMGANJ
(JUDICIAL SECTION).

No. F. 2 (7)/DM/SPJ/JDL/2019/17820-38

Dated, Agartala, the 31st December, 2019.

ORDER

WHEREAS, a request has been made by the S.P. (DIB), Sepahijala District, Bishramganj for imposition of restriction on movement of people in IBB areas along Indo-Bangladesh International Border under Sepahijala District, Tripura.

AND

WHEREAS, it is apprehended that the miscreants, may cause Law and Order problem in Border Areas; taking advantage of unfenced area of Indo-Bangladesh Border in Sepahijala District.

AND

WHEREAS, I, **Shri C. K. Jamatia**, District Magistrate & Collector, Sepahijala District, Bishramganj, am satisfied that there are sufficient grounds for imposing restriction on movement during odd hours along Border areas to prevent danger to human life, public property and tranquillity between **8.00 P.M. of preceding day to 5.00 A.M. of succeeding day**.

NOW, THEREFORE, in exercise of powers conferred upon me U/S 144 of Cr. P.C., 1973, I **Shri C. K. Jamatia**, District Magistrate & Collector, Sepahijala District, Bishramganj, hereby prohibit movement of people within the strip of area falling within 500 (five Hundred) meterr along Indo- Bangladesh International Border of entire Bishalgarh and Sonamura Sub-Division of Sepahijala District between **8.00 P.M. of preceding day to 5.00 A.M.** of succeeding day.

HOWEVER, this prohibitory order shall not be applicable to the:

1. Movement of Military/Paramilitary force and State Police personnel engaged in maintenance of Law and Order duty.
2. Movement of the members of public authorized by the S. P. Sepahijala and SDMs of Sonamura and Bishalgarh Sub-Division.
3. Movement of Government servants when it is essential for discharge of emergent officials duties.
4. Movement of patients requiring immediate medical treatment.
5. In view of the emergent nature of situation and with a view to ensure public peace and tranquility, this order is passed ex-parte.

Any person violating this order shall be liable to be prosecuted U/S 188 of Cr. P.C.

The above restriction shall come into force with effect from **1st January, 2020 and shall remain in force up to 31st March, 2020**.

Given under my seal and signature, this day 31st December, 2019.

SCHEDULE

The strip of area falling within 500 (five-hundred) meter along Indo-Bangladesh International Border of entire Bishalgarh and Sonamura Sub-Division of Sepahijala District.

C. K. Jamatia, IAS

District Magistrate & Collector,
Sepahijala District, Bishramganj.

To

The Superintendent of Police (DIB), Sepahijala District, Bishramganj for his Information. This refers to his letter No. 17763/F. 4(67)/SP/DIB/SPJ/BRG/2019 dt. 30/12/2019.

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PART -- II Advertisements and Notices

Government of Tripura
Office of the Additional Chief Engineer,
Planning & Design Unit, PWD(R&B),
New Secretariat Complex,
Agartala, West Tripura District.

CORRIGENDUM

Name of Work:- Replacement of Bailey Bridge by RCC Bridge over Gangacherra at Ch. 3.110 Km. on Dataram to Maidabari Road sanctioned for implementation under NABARD (RIDF-XX), Job No.:TP/COM/32/2014-15.

DNle-T NO:- 09/CE/PWD(R&B)/ACE(P)/RDQP/2018-2019.

Please read the following amendments in the relevant Para/clauses/sub-clauses in the Approved DNIT and also in the PNIT in respect of payment of Bid Fee and Earnest Money.

Sl. No.	Para/Clauses/ Sub-Clauses of DNIT Pages	Description of Para/ Clauses/Sub-Clauses of DNIT	Modified Para/Clauses/Sub-Clauses related to the Earnest Money & Bid fee
1.	Earnest Money & Bid Fee:PNleT Para 3,4,5 & 6, (in page 05)	Earnest Money & Bid Fee are to be drawn separately on State Bank of India or any other scheduled Bank guaranteed by the RBI, in the shape of "Deposit at call"/"Demand Draft" in favour of the Executive Engineer, Udaipur Division, PWD(R&B), Udaipur, Gomati, Tripura. Demand drafts furnished as above shall be valid for a minimum period of 3 (three) months from the last date of publishing of bid. Bid Fee of Rs.5000.00(Rupees Five thousand) only, shall be accepted as "Deposit at call"/"Demand Draft" and is Non-Refundable.	Bid Fee and Earnest Money are to be paid electronically over the online payment facility provided in the portal any time after start date of bid submission and before bid submission end date using Net Banking facility by the bidders. The Bid Fee of Rs. 5000.00(Rupees Five thousand) only, to be paid electronically over the Online Payment facility, is Non-Refundable and to be deposited to the Government account automatically as revenue.

Sl. No.	Para/Clauses/ Sub-Clauses of DNIT Pages	Description of Para/ Clauses/Sub-Clauses of DNIT	Modified Para/Clauses/Sub-Clauses related to the Earnest Money & Bid fee
		<p>The Bidders will have to upload the scan copy of the drawn "Demand Draft" / "Deposit at call" (as a single PDF file of 100 dpi resolution), against the related Bid fee & Earnest money, along with the Technical bid.</p> <p>The Bidders will also have to deposit both the original "Demand Draft"/"Deposit at call", related to the Earnest Money and Bid Fee as stated above, in a sealed envelope depicting DNIT No. the Bidders Name, Address & Phone number, at the office of the Executive Engineer, Udaipur Division, PWD(R&B), Udaipur, Gomati, Tripura, positively before the Technical Bid opening schedule (i.e. up to 3.00 P.M. on</p>	
2.	Earnest Money & Bid fee: DNIT- Sl. No.1 Para 2&3, (in page-08).	<p>Earnest Money & Bid Fee are to be drawn separately on State Bank of India or any other scheduled Bank guaranteed by the RBI, in the shape of "Deposit at call"/"Demand Draft" in favour of the Executive Engineer, Udaipur Division, PWD(R&B), Udaipur, Gomati, Tripura.</p> <p>Demand Drafts furnished as above shall be valid for a minimum period of 3 (three) months from the last date of publishing of bid. Bid Fee of Rs. 5000.00(Rupees Five thousand) only, shall be accepted as "Deposit at call"/"Demand Draft" and is Non-Refundable.</p>	<p>Bid Fee and Earnest Money are to be paid electronically over the online payment facility provided in the portal any time after start date of bid submission and before bid submission end date using Net Banking facility by the bidders. The Bid Fee of Rs. 5000.00(Rupees Five thousand) only, to be paid electronically over the Online Payment facility, is Non-Refundable and to be deposited to the Government account automatically as revenue.</p>

Sl. No.	Para/Clauses/ Sub-Clauses of DNIT Pages	Description of Para/ Clauses/Sub-Clauses of DNIT	Modified Para/Clauses/Sub-Clauses related to the Earnest Money & Bid fee
3.	DNIT-SI. No.3 (in page 08) & Clause-1.7 (in page-13).	The Bidders shall have to include the scan copy of "Demand Draft"/ "Deposit at call"(as a single PDF file of 100 dpi resolution), against the related Bid fee & Earnest money, along with Technical Bid. The Bidders shall also have to deposit both the original "Demand Draft"/ "Deposit at call" only in a sealed envelope depicting DNIT No. the Bidders Name, Address & Phone Number, at office of the Executive Engineer, Udaipur Division, PWD(R&B), Udaipur, Gomati, Tripura , up to 3.00 P.M. on	Bid Fee and Earnest Money are to be paid electronically over the online payment facility provided in the portal any time after start date of bid submission and before bid submission end date using Net Banking facility by the bidders.
4.	Sl. No.12 (in page 09)	Earnest Money given by all bidder's except the 1st and 2nd lowest bidder shall be refunded preferably within a week from the date of receipt of bids. Earnest money of the 2nd lowest bidder will be refunded on finalization of the bid or expiry of the validity period whichever is earlier.	Earnest Money of those bidders who are disqualified after technical evaluation will automatically be returned to the respective bidder's bank account as used during on line payment, once the technical evaluation is completed in the e-procurement portal. Earnest Money of all bidders including L1 will automatically be returned to their bank account once process of "Award of Contract" (AOC) is completed. In case of lowest rate quoting bidder i.e. L1, the bidder is to deposit a "Bank Guarantee" of equivalent amount of the Earnest Money from any Nationalized Bank having branch at Agartala in the format as prescribed by the Tender Inviting Authority (TIA)

Sl. No.	Para/Clauses/ Sub-Clauses of DNIT Pages	Description of Para/ Clauses/Sub-Clauses of DNIT	Modified Para/Clauses/Sub-Clauses related to the Earnest Money & Bid fee
			<p>and to be deposited within 15(fifteen) days from the date of letter communicating to deposit the amount in favour of the concerned Executive Engineer by the bidder. On receipt of "Bank Guarantee" from the L1 Bidder, the concerned Executive Engineer shall scrutinize its authenticity, validity and amount as per bid document.</p>
5.	Earnest Money: DNIT-Sl. No.14 (in page 17)	<p>14.1 The Bidder shall furnish, Earnest Money Deposit equivalent to 1.00% of ECV along with the bid. (As specified in NIT). This EMD can be in the form of: a) A bank demand draft on any scheduled bank/Nationalized bank. b) Deposit At call on any scheduled bank/Nationalized bank. 14.2 Demand Drafts furnished towards EMD/Bid free along with the bid shall be valid for a period of 3(three) months from the date of publishing of Bid. 14.3 Earnest Money given by all bidder's except the 1st and 2nd lowest bidder shall be refunded preferably within a week from the date of receipt of bids. Earnest money of the 2nd lowest bidder will be refunded on finalization of the bid or expiry of the validity period whichever is earlier. 14.4 The earnest money deposited by the successful Bidder will not carry any interest and it will be dealt with as provided in the conditions stipulated in the bid.</p>	<p>14.1 The Bidders shall pay online, Earnest Money equivalent to 1%(one percent) of estimated cost put to tender as specified in the NIT. 14.2 Earnest Money is to be paid electronically over the online payment facility provided in the portal in time with bid submission. 14.3 Earnest Money of those bidders who are disqualified after technical evaluation will automatically be returned to the respective bidder's bank account as used during on line payment, once the technical evaluation is completed in the e-procurement portal. 14.4 Earnest Money of all bidders including L1 will automatically be returned to their bank account once process of "Award of Contract" (AOC) is completed. In case of lowest rate quoting bidder i.e. L1, the bidder is to submit a "Bank Guarantee" in favour of the concerned Executive Engineer, of equivalent amount of the Earnest Money from any Nationalized Bank having branch at Agartala in the format as prescribed by the Tender Inviting Authority (TIA) and to be deposited</p>

Sl. No.	Para/Clauses/ Sub-Clauses of DNIT Pages	Description of Para/ Clauses/Sub-Clauses of DNIT	Modified Para/Clauses/Sub-Clauses related to the Earnest Money & Bid fee
		<p>14.5 The E.M.D. shall be forfeited.</p> <p>(a) In 50%, if the Bidder withdraws the Bid during the validity period of Bid.</p> <p>(b) In full, In case the Bidder fails to commence the work specified in the bid documents on 15th day or such time period as mentioned in letter of award after the date on which the Engineer-In-charge issues written orders to commence the work, or from the date of handing over of the site, whichever is later.</p>	<p>within 15(fifteen) days from the date of letter communicating to the bidder.</p> <p>On receipt of "Bank Guarantee" from the L1 Bidder, the concerned Executive Engineer shall scrutinize its authenticity, validity and amount as per bid document.</p> <p>14.5 Once the process of AOC is completed, Refund of Earnest Money for all cases including L1 will take place in the system to credit the same amount to the respective bank account of all the bidders participated in the bid.</p> <p>14.6 In case of failure to submit the "Bank Guarantee" by the L1 within the prescribed time, the earnest money so deposited in the portal during the bid, will be automatically treated as forfeited to the Government account.</p> <p>14.7 Earnest Money so deposited by the bidders will not carry any interest and it will be dealt with as provided in the condition stipulated in the bid.</p> <p>14.8 The Earnest Money shall also be forfeited.</p> <p>(a) In 50%, if the Bidder withdraws the Bid during the validity period of Bid. In such case, the bidder is to deposit that amount i.e. 50% of the Earnest Money separately either in the form of De-Call or Demand Draft to the government to facilitate the Tender Inviting Authority (TIA) to release the entire amount of Earnest Money through on-line.</p>

Sl. No.	Para/Clauses/ Sub-Clauses of DNIT Pages	Description of Para/ Clauses/Sub-Clauses of DNIT	Modified Para/Clauses/Sub-Clauses related to the Earnest Money & Bid fee
			<p>Failure to deposit the said 50% of the Earnest Money within prescribed time as per letter of TIA, will attract forfeiture of entire (100%) Earnest Money.</p> <p>(b) In full (100%), in case the Bidder fails to commence the work specified in the bid documents on 15th (fifteenth) day or such time period as mentioned in letter of award after the date on which the Engineer-In-charge issues written orders to commence the work, or from the date of handing over the site, whichever is later. In this case, mode of earnest money will be in the form of "Bank Guarantee".</p>
4.	Para No.7 (in page 30)	I/WE enclosed to my/our application for bid a crossed demand draft/Deposit at call (Nodated) for Rs.as earnest money not to bear interest.	I/WE have paid Bid Fee & Earnest Money electronically over the Online Payment facility provided in the Portal and this Earnest Money will not to bear any interest.

All others Terms & Conditions as mentioned in the original DNIT/Bid Document will remain unchanged.

Note:- This corrigendum is for those e-Tender for which Bid Document has already been approved by the Authority but to be uploaded & publish in e-procurement portal. In this case, this corrigendum document to be uploaded along with the bid document while e-Tender Creation.

K. Sarkar

Addl. Chief Engineer,
Planning & Design Unit, PWD(R&B),
Agartala, West Tripura.